SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SONARCH INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	SONARCH INTERNATIONAL PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	19-02-2008
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2008PTC179108
5	Address of the registered office and principal office (if any) of corporate debtor	B-112, HIND SAURASHTRA INDUSTRIAL ESTATE, MAROL NAKA, ANDHERI (EAST), MUMBAI MH 400059 IN.
6	Date of Closure of Insolvency Resolution Process	04-09-2023
7	Liquidation Commencement date of Corporate Debtor	04-09-2023 (Order was intimated to Liquidator on 03-10-2023)
8	Name and registration number of Liquidator	Mr. Vimal Kumar Agrawal IBBI/IPA-001/IP-P00741/2017-2018/11247
9	Address and E-mail of the Liquidator as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.sonarch@gmail.com /vimal@vpagrawal.in
10	Last date for submission of claims	17-10-2023

Notice is hereby given that the Hon'ble National Company Law Tribunal -Mumbai Bench has ordered the commencement of liquidation of the SONARCH INTERNATIONAL PRIVATE LIMITED on 4th September, 2023

The stakeholders of SONARCH INTERNATIONAL PRIVATE LIMITED , are hereby called upon to submit a proof of their claims,on or before 17th October, 2023 to the liquidator at the address mentioned against item 9

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vimal Kumar Agrawal

Date and Place : 05/10/2023, Mumbai

CLASSIFIED CENTRES IN MUMBAI

Sanjeet Communication Fort. Phone : 40024682/ 40792205.

S. Arts Advtg. Masjid Phone: 23415111

Taj Publicity Services, Byculla (W), Phone : 2305 4894. Mobile : 9892011371.

Yugarambha Advertising, Girgaon, Phone : 2386 8065. Mobile : 9869074144.

Aaryan Publicity Dadar (E), Phone: 022-65881876 Mobile: 9320111876

B. Y. Padhye Publicity Services, Dadar (W), Phone : 2422 9241/ 2422 0445.

DATEY Advertising, Datey Bhavan, Dadar (W) Mobile : 8452846979/ 9930949817

Hook Advertainment Dadar Mobile : 8691800888

Central Advertising Agency, Mahim (W), Phone : 24468656 / 24465555

Charudatta Advertising, Mahim (W), Phone : 24221461

Jay Publicity, Dadar (E), Phone : 24124640

Pallavi Advtg. Dadar (W), Mobile: 9869109765

Shree Swami Samarth Advertising, Dadar (W), Phone : 24440631 Mobile : 9869131962

Stylus Arts, Dadar (W), Phone : 24304897

Time Advertising, Matunga (W), Phone : 2446 6191

Vijaya Agencies, Dadar (W), Phone : 2422 5672, Mobile : 9920640689

Media Junction, Matunga (W), Phone: 022-66393184/ 022-66332340 Mobile: 9820295353/ 9821656198

Achievers Media Bandra (W), Phone : 22691584

PUBLIC NOTICE

Notice is hereby given that the following Share Certificate for 288 Equity Shares of Rs.10/- (Rupees ten only) each with Folio No. **030692527** of **Reliance Industries Limted**, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021 registered in the name of **LILAVATI VITHALDAS THAKKAR** and **BHAGWANDAS VITHALDAS MADHVANI** has been lost. **LILAVATI PRATAP THAKKAR** and **BHAGWANDAS VITHALDAS MADHAVANI** have applied to the company for issue of duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	Certificate No.	Distinctive No.	No. of Shares
030692527	66627618	6870782749-6870783036	288

Sd/-

Date: 5th October 2023 **LILAVATI PRATAP THAKKAR**

Place: Mumbai **BHAGWANDAS VITHALDAS MADHAVANI**

Public Notice

Notice is hereby given to the general public that, our Clients are in the process of purchasing the Scheduled Property from its owners **M/S. ASHWA REALTY (1) PVT. LTD.**

The said owners have informed to our client that, there are no charges or encumbrances of whatsoever nature existing on the said property, and that, they have clear and marketable title thereto. The Notice is hereby given to the public at large that, any person/s claiming/ having any right, title, interest in the scheduled property or any part thereof of whatsoever nature by way of sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise etc. is hereby requested to communicate in writing in respect of the same to the undersigned at our Office address mentioned below, **within 10 days** from the date of issuance of this notice, producing the relevant original documents between 10.00 a.m. & 6.00 p.m., on any working day during the notice period referred to above, as otherwise the said sale agreed/ proposed will be completed without any further reference or regard to any such purported claim, right, title or interest of whatsoever nature, received thereafter which shall be deemed to have been waived.

SCHEDULE

Flat No. 1801, Samruddhi Residency, 18th Floor, Plot No. 107, Atharva, Project by SAMCO, C.S./ C.T.S. No. 106/10 of Division Matunga at Hindu Colony Road, Dadar (East), Mumbai- 400014 along with undivided share.

Dt. 5.10.2023

SACHIN SURYAKANT BHIDE
Advocate

Off: Gokul Niwas, Building No. 3, Room No. 17, Ranade Road, Dadar (W),Mumbai-400028, Mobile: 9819765746 Email: 008.sachin@gmail.com

GOVERNMENT OF TAMILNADU

Theni - Allinagaram Municipality, Tender Notice, Form of contract : Item rate (Two Cover System)

Roc No :3761 / 2018 / E1 / Dated:04.10.2023

Bids are invited by the Commissioner, Theni Allinagaram Municipality or his authorized Person for Providing Under Ground Sewage Scheme to the leftout area in Theni Allinagaram Municipality (Collection System - Pakage I) at an estimate cost Rs:61.00 Crores under TNCRUDP / AMRUT 2.0. The bid documents can downloaded from the website **https://tntnders.gov.in** at free of cost. Manual Submission and E-submission of tender will be accepted. Amount of Earnest Money Deposit will be 1% of the value put to tender for a Package /Work. Any additional/further details and conditions related to this tender can be had from Engineering section of this office on all working days during office hours.

Important dates	1	Bid Document download from	06.10.2023 at 10.00 AM
	2	Date and time of Pre bid meeting	16.10.2023 at 11.00 AM
	3	Late date and time for downloading bid documents	07.11.2023 at 3.00 PM
	4	Last date and time for submission of bid document (OnlineSubmission)	07.11.2023 at 3.00 PM
	5	Date and time of opening Technical Bid	07.11.2023 at 3.30 PM

In the event specified date for submission of bids is declared a holiday,bids will be received and opened on the next working day at the same time and venue. Date of opening of Price bid will be informed after scrutinzing the Technicle bid to the eligible bidders.

DIPR / 5428 / Tender / 2023 Commissioner, Theni Allinagaram Municipality

TIRUVARUR MUNICIPALITY

TENDER NOTICE (Two Cover System)

Estimate No: 454/2001/E1 Dated:04.10.2023

The Commissoner, Tiruvarur Municipality invites tenders for the works of Providing under ground sewerage scheme in Left over areas in Tiruvarur Municipality under TNCRUDP Scheme.

Name of Project	EMD Amount (in Rs.)	Completion Period
Providing under ground sewerage scheme in Left over areas in Tiruvarur Municipality.	2600000	12 Months

Bid documents Web site address : **https://tntenders.gov.in www.tenders.tn.gov.in**
Tender Schedule download from : From 06.10.2023 at 10.00 A.M to 07.11.2023 at 3.00 P.M
PreBid Meeting : 16.10.2023 at 11.00 A.M
Bid Submission : 07.11.2023 upto 3.00 P.M
Technical Bid Opening : 07.11.2023 at 3.30 P.M

Online Bidders are requested to upload Bid Documents following the instructions and all the Scan Copy should be submitted Physically in Technical Bid cover.
If any Corrigendum / Addendum will be published Only in the aforesaid Government Websites.

DIPR/5427/Tender/2023 **Commissioner, Tiruvarur Municipality**

RELIANCE
Reliance Commercial Finance Limited

Registered Office:- The Ruby, 11th Floor, North West Wing, Plot No. 29, Senapati Bapat Marg, Dadar (West), Mumbai – 400 028

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Reliance Commercial Finance Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of RCFL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of Reliance Commercial Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned hereunder, under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notice being together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice same.

Sr. No.	Name Of The Borrower / Address	Co-Borrower and Guarantor Name Director Name	NPA DATE	Date of Demand Notice	Outstanding Amount	Loan Amount
1.	Loan A/C No.RALPMUM000021494 & RALPMUM000021532 RAMSWAROOP JETHMAUI SONI Flat No 3 5th Floor Mas Kati Mahal Lohar Chawl, Kalbadevi, Mumbai Maharashtra 40002Also At: Bldg No 1, 1st Roopa Lane 1st Floor, Chandanwadi Chira Bazar, Mumbai 400002	Shashikala Ramswaroop Soni Sk Ornaments Private Limited	31-07-2018	12.08.2023	Rs 5,95,75,928/- (Rupees Five Crores Ninety Five Lakhs Seventy Five Thousand Nine Hundred Twenty Eight Only)	Rs 2,47,00,000/- (Rupess Two Crores Forty Seven Lakhs Only)
Property Address Of Secured Assets:- One Residential Plot in Bldg. No. 1 Ropa Lane Chandanwadi, Chira Bajar Opp Bmc Office, Mumbai 400003.						

the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated:- 05.10.2023 Authorized Officer
Place: Mumbai Reliance Commercial Finance Ltd.

NOTICE

Hindustan Unilever Limited

Regd. Office : Unilever House, B. D. Sawant Marg, Chakala, Andheri (E), Mumbai - 400 099

Notice is hereby given that the certificates for the undermentioned securities of the Company have been lost/mislaid and the holder of the said securities / applicant has applied to the Company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

Folio No.	Name of holder	Kind of securities and face value	Distinctive Nos.	Certificate Nos.	No. of securities
HLL0223405	Bhagerati Dudani (Name after marriage : Vaishali Vijaysinh Thorat) and Sundri Dudani (Deceased)	Ordinary Equity shares of Rs. 1 each	11250621 - 11254730	5011286	4110

Date : 05.10.2023
Place : Mumbai

INVITATION FOR PROPOSAL FOR ASSIGNING/ TRANSFER OF NRRA UNDER IBC, 2016 READ WITH REGULATION 37A OF THE IBBI (LIQUIDATION PROCESS) REGULATIONS, 2016

M/s. UB ENGINEERING LIMITED (IN LIQUIDATION)
CIN: L32109MH1970PLC014509
Reg. Off.: Sahyadri Sadan, Tilak Road, Pune-411 030.

Liquidator Address: 3rd Floor, Vaastu Darshan, B-Wing, Above Central Bank of India, Azad Road, Andheri (East) Mumbai – 400 069 **Email:** ub.liquidator@gmail.com | Mr. Atul Jain - 98211 19041

Last Date for submission of Proposal along with Security Deposit: 6:00 PM of 23/10/2023

The Liquidator of UB Engineering Limited hereby invites Proposals from the interested person(s) for the assignment/ transfer of Not Readily Realizable Assets (NRRA) consisting of the following:

Sr. No.	Description of Assets to be assigned/ transferred	Refundable Security Deposit to be Deposited
1.	Receivable from Customers including Retention money, debtors, etc. & security deposits and investments.	₹ 1,00,000/-

The above assignment would be done by the undersigned on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"** in a two stage process.

The assignment shall be subject to provisions of the Insolvency and Bankruptcy Code, 2016, read with regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) regulations, 2016 and the provisions of detailed NRRA Process Information Document.

Interested participants can inspect the process document by sending an email to ub.liquidator@gmail.com with the Subject as "Interested in NRRA of UBEL" till 6.00 pm of 23/10/2023.

The Liquidator shall advise further process, terms, and conditions etc. on review of offers received in consultation with the stakeholders' consultation committee. The Liquidator reserves the right to reject all or any offers received, at any stage without assigning any reason thereof.

Sd/-
Date : 05/10/2023 **Sanjeev Maheshwari**
Place: Mumbai Liquidator in the matter of **UB Engineering Ltd**
IBBI/IPA-001/IP-P00279/2017-2018/10523 | AFA valid up to 21st December 2023

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING

L J Road, Mahim, Mangirish CHS, Mahim
022-24453405, 24458016
Head Office: Lokmangal, 1501, Shivajinagar, Pune – 5
E-mail-bom108@mahabank.co.in

AN5/Adv/NPA/Notice-GPD/2023-24 **Dt. 02/09/2023**

DEMAND NOTICE UNDER SEC 13(2)

By Regd. A.D. / Under Certificate of Posting without prejudice

To,

1. **M/s. Girish Pharmaceutical Distributors,** Prop. Mr. Girish Kirit Shah, Office No. 302/E, 3rd Floor, A-Wing, Jaswanti Allied Business Center, Ramchandra Lane, Malad (West), Mumbai- 400064.
2. **Mr. Girish Kirit Shah (Guarantor),** Flat No. 1105, Dolphin Tower, Next to Jai Nagar, off. Marve Road, Jankalyan Nagar, Malvani, Malad (W), Mumbai- 400095.
3. **M/s. Girish Pharmaceutical Distributors,** Prop. Mr. Girish Kirit Shah, G-01, Shah Arcade, SRA CHS, Ground Floor, Rani Sati Marg, Near TIPCO, W.E. Highway, Malad (E), Mumbai - 400097.

Dear Sir,

Sub: Notice U/s. 13 (2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

1. That at your request, the following credit facilities have been sanctioned by Bank of Maharashtra, L. J. Road, Mahim Branch to you No. 1, and No. 2 stood as Guarantors for repayment of the dues under or in respect of the credit facilities granted to you No. 1.
2. That the details of the credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under –

Sr. No.	Nature & Amt. Of Credit facility	Security	Present Outstanding (as on 02/09/2023)
1.	Cash Credit 60421293637	Primary: Hypothecation of Stock and Receivables. **Collateral:** 1. A4/105, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 2. A5/205, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 3. A1/208, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 4. A5/602, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 5. A5/603, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 6. A1/207, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202. 7. A4/205, Gagan Akankhsa Phase I Housing Complex, Gut No. 524, Koregaon Mul., Urli Kanchan, Pune - 412202.	**Ledger Bal. Rs. 5,00,69,650.33** (Rupees Five Crore Sixty Nine Thousand Six Hundred Fifty and Paisa Thirty Three Only) **+ unapplied interest Rs. 14,99,331.00 thereon upto 01/09/2023.**

3. That in consideration of the said credit facilities availed, you have executed the necessary documents in favour of the bank including the following documents and also created charges and securities in favour of the Bank as above mentioned.

1	UCC	29/07/2022
2	DPN-1	29/07/2022
3	MF-1 Multifacility Agreement for Aggregate Limit	29/07/2022
4	Annexure	29/07/2022
5	HA-1 Hypothecation Agreement	29/07/2022
6	GA-1 Guarantee Agreement for All Facilities	29/07/2022
7	TEM-1 Mortgagor's Declaration for Proposed Equitable Mortgage	29/07/2022
8	EM-2 Memorandum of Record of Deposit of title Deeds by the Borrower/Guarantor/s	19/08/2022
9	EM-3 Mortgagor's Letter of Confirmation of Equitable Mortgage	06/09/2022
10	New AG 8 Undertaking and Power of Attorney to Mortgage	29/07/2022

4. The details of the creation of charges are as under
1. Name of the executants: Mr. Girish Kirit Shah (Proprietor & Guarantor)
2. The nature of charge: Hypothecation, Guarantee and Equitable Mortgage.
3. Description of the Security mortgaged:
4. Primary: -Hypothecation of stock and Receivables
5. Collateral:- Equitable Mortgage of the Residential Properties at
a) A4/105, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
b) A5/205, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
c) A1/208, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
d) A5/602, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
e) A5/603, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
f) A1/207, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.
g) A4/205, Gagan Akankhsa Phase I Housing Complex, Gut No.524, Koregaon Mul., Urli Kanchan, Pune-412202.

6. That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on **31/08/2023** in accordance with the prescribed norms issued by Reserve Bank of India. Inspite of our repeated demands, you have not paid the outstanding amount in your account.
7. You have still not repaid the dues of the Bank and hence in exercise of powers conferred on the Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI) and without prejudice to the rights of the Bank and to the pending proceedings mentioned above, the Bank hereby calls upon you to repay in full the amount of **Rs. 5,00,69,650.33 (Rupees Five Crore Sixty-Nine Thousand Six Hundred Fifty and Paisa Thirty Three Only)** + unapplied interest **Rs.14,99,331.00/-** thereon upto **01/09/2023** and further interest as applicable + plus expenses, other charges incurred till date of realization within 60 days from receipt of this letter notice; failing which, in addition to and without prejudice to the other rights available to the bank, the bank shall be entitled to exercise and / or all of the powers under Sub-Sec.(4) of Sec. 13 of the aforesaid Act in respect of these securities / properties enforceable under the Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges, which please note.

The powers available under the Act inter alia include -

a) To take possession of the secured assets wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale, for realizing the secured asset.
b) To take over the management of the business of the borrower including right to transfer by way of lease assignment or sale and realizing the security.
c) To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
d) To write to or issue notice in wring to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.

8. Please take a note that as per Section 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
9. The borrower's attention is invited to the provision of sub-section 8 of sec 13 of the Act, in respect of time available, to redeem the secured assets.

For **Bank of Maharashtra**
Sd/-
Asst. Gen. Manager and Authorised Official
L. J. Road, Mahim Branch.

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SONARCH INTERNATIONAL PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SONARCH INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	19-02-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH2008PTC179108
5.	Address of the registered office and principal office (if any) of corporate debtor	B-112, HIND SAURASHTRA INDUSTRIAL ESTATE, MAROL NAKA, ANDHERI (EAST), MUMBAI MH 400059 IN.
6.	Date of Closure of Insolvency Resolution Process	04-09-2023
7.	Liquidation Commencement date of Corporate Debtor	04-09-2023 (Order was intimated to Liquidator on 03-10-2023)
8.	Name and registration number of Liquidator	Mr. Vimal Kumar Agrawal IBBI/IPA-001/IP-P00741/2017-2018/11247
9.	Address and E-mail of the Liquidator as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirp.sonarch@gmail.com / vimal@vpagrawal.in
10.	Last date for submission of claims	17-10-2023

Notice is hereby given that the Hon'ble National Company Law Tribunal -Mumbai Bench has ordered the commencement of liquidation of the SONARCH INTERNATIONAL PRIVATE LIMITED on 4th September, 2023

The stakeholders of SONARCH INTERNATIONAL PRIVATE LIMITED , are hereby called upon to submit a proof of their claims,on or before 17th October, 2023 to the liquidator at the address mentioned against item 9

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vimal Kumar Agrawal
Date and Place : 05/10/2023, Mumbai

PUBLIC NOTICE

NAVIN FLUORINE INTERNATIONAL LIMITED

Regd. Office : Navin Fluorine International Limited, 602, Natraj by Rustomjee, 194, M.V. Road, Western Express Highway, Nr. Kanakia 351 Building, Andheri East, Mumbai - 400 069.

NOTICE is hereby given that Share Certificate No. 573920 for 210 Ordinary Shares bearing Distinctive Nos. 48251491 - 48251700 of NAVIN FLUORINE INTERNATIONAL LIMITED standing registered in the name of Mrs. Tanaz Behram Panthaki and Mr. Behram Jamshed Panthaki, have been lost and that the application for the issue of Duplicate Share Certificate(s) in respect thereof has been made to the Company. Any person who has any claim in respect of the said Share Certificates should lodge such claim with the Company at its registered Office at the address given above within one month from the this announcement. The Public are cautioned against dealing in any way with these shares.

Sd/-
Tanaz Behram Panthaki
Behram Jamshed Panthaki
Date : 05.10.2023 Minoo Manor, 1st Floor,
Place : Mumbai 7, Cuffe Parade, Colaba, Mumbai - 400 005.

SALE OF ASSETS
E-AUCTION SALE NOTICE

The machineries ("Assets") of Ahluwalia Contracts India Limited ("ACIL") lying at Dharavi (Sion, Mumbai) and Mandala (Mankhurd, Mumbai) are being put on sale through e-auction by Think Capital Private Limited ("Think Capital") appointed as Auctioneer under the arbitral proceedings of ACIL vs. Bellamy Constructions and Infrastructure Private Limited ("BCIPL") as per the procedural order dated February 21, 2022 passed by the Hon'ble Arbitral Tribunal comprising of the Hon'ble Mr. Justice D. K. Deshmukh (Retd.).

E-Auction on October 23, 2023, from 3 PM to 4 PM at web portal of: www.eauctions.co.in.

Call at +91 88285 76197 or email at thinkcapital.in@gmail.com for more information. Detailed Sale notice uploaded on the website www.eauctions.co.in.

For **Think Capital Private Limited**
1011-1012, Dalamal Towers,
Free Press Journal Marg,
Date: October 05, 2023 Nariman Point, Mumbai-400 021
Place: Mumbai thinkcapital.in@gmail.com

Form No INC-26

[Pursuant to rule 30 the companies (incorporation) Rules, 2014]

BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, WESTERN REGION BENCH, MUMBAI

Advertisement to be published in the newspaper for change of registered Office of the company from one state to another

In the matter of Sub Section 4 of Section 13 of Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of '**ARTISAN FURNISHINGS PRIVATE LIMITED**'

Having its Registered Office at **325, 4th FLOOR, MADHU MANSION, KALBADEVI ROAD, MUMBAI – 400002** ....**Applicant Company/Petitioner**

Notice is hereby given to the General Public that the company proposes to make application before the Regional Director, Western Region Bench, Mumbai (Central Government) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 10th August, 2023 for amending clause II of the Memorandum of Association to shift its registered office from the "State of Maharashtra" to "National Capital Territory of Delhi" i.e. Mumbai to New Delhi.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may either on MCA-21 Portal (www.mca.gov.in) by filing investor complaint form or deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai- 400002, Maharashtra, within Fourteen days from the date of publication of this notice with a copy of the objections to the applicant company at its registered office at the address mentioned below:

325, 4th FLOOR, MADHU MANSION, KALBADEVI ROAD, MUMBAI – 400002.

For on Behalf of the Board of the Applicant
FOR ARTISAN FURNISHINGS PRIVATE LIMITED
Mohit Arya
Director
DIN-00021179
Address: D-195, 2nd Floor, Defense Colony, Lajpat Nagar SO, South Delhi-24.

Place: Mumbai
Date: 4 October 2023

fincare Small Finance Bank

Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. **www.fincarebank.com**

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **12 October 2023 between 11:00 AM - 03:00 PM (Time)** at below mentioned branches according to the mode specified therein. In case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink https://gold.samil.in)

AKOLA - 23660000462609, 23660000484827, 23660000521559 | **AMALNER** - 22660001281153, 22660001315562, 22660001346922, 23660000332224, 23660000380233, 23660000441509, 23660000445302, 23660000469576 | **AMRAVATI** - 22660001286214, 22660001337680, 22660001342590, 22660001347751, 23660000017638, 23660000369364, 23660000377649, 23660000398619, 23660000431048, 23660000490765, 23660000613586 | **BHUSAWAL** - 22660001295007, 22660001337020, 22660001370106, 23660000026391, 23660000387300, 23660000413483, 23660000456711, 23660000486143, 23660000488210, 23660000528506, 23660000806583, 23660000849982, 23660000918393 | **CHALISGAON** - 22660001300430, 22660001314433, 22660001316140, 22660001348869, 22660001396827, 23660000038998, 23660000071674, 23660000384195, 23660000495266, 23660000510840, 23660000527288, 23660000529764, 23660000819439 | **CHHINDWARA** - 22660001390318 | **DHULE** - 22660001371264, 22660001432801, 23660000378567, 23660000384345, 23660000481003, 23660000517997, 23660000919241 | **GONDIA** - 22660001397595, 23660000144428, 23660000231274, 23660000429993, 23660000488070, 23660000708858, 23660000865231 | **HINGNA** - 23660000499359 | **INDORE-BHAVARKUAN ROAD** - 23660000512166 | **KATOL** - 22660001392004, 23660000470333, 23660000487232, 23660000515281, 23660000517207 | **KHAMGAON** - 23660000427276 | **KOPARGAON** - 22660001071729, 23660000513904 | **MALKAPUR** - 23660000406046, 23660000501727 | **MANASA** - 23660000496294, 23660000710463, 23660000851477 | **MEHKAR** - 22660001323176 | **MIRA ROAD BRANCH** - 23660000816694, 23660000925589 | **MUMBAI - MAROL** - 23660000116192, 23660000499409, 23660000831175 | **MUMBAI GHATKOPAR** - 23660000682554, 23660000880162 | **MUMBAI-KANDIVALI** - 22660001377553, 23660000081015, 23660000228591, 23660000290862, 23660000389666, 23660000886841, 23660000887559, 23660000908772, 23660000909130 | **NAGPUR - SHANKAR NAGAR** - 22660001166031, 23660000028027, 23660000480664 | **NAGPUR MANEWADA** - 23660000519503 | **NIPHAD** - 22660001392234, 23660000048709, 23660000477401 | **PUNE-SATARA ROAD SWARGATE** - 23660000532578, 23660000804797, 23660000821754, 23660000829630, 23660000851197 | **PUSAD** - 22660001069243, 22660001353239, 22660001393412 | **SATANA** - 23660000519913 | **SHIRPUR** - 22660001300790, 22660001316930, 22660001342870, 23660000309719, 23660000860510, 23660000871139, 23660000895923 | **THANE - POKHRAN ROAD** - 23660000079580, 23660000925249 | **UJJAIN** - 23660000448826 | **UMRED** - 22660001384950, 22660001396347, 22660001396587 | **WANI** - 22660001354327, 23660000050324, 23660000445212, 23660000521239, 23660000529024, 23660000793015, 23660000825767 | **WARDHA** - 22660001372802, 22660001381065, 22660001395129, 22660001395409, 23660000022668, 23660000369414, 23660000436899, 23660000441059 | **WARUD** - 23660000775390 | **WASHIM** - 22660001293081, 23660000377779, 23660000389166, 23660000432016, 23660000489518, 23660000515621 | **YAVATMAL** - 23660000453506 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
Fincare Small Finance Bank

L&T Finance Limited
Registered Office: 15th Floor, PS Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.
CIN No.: U65910WB1993FLC060810
Branch office: Mumbai

L&T Finance

POSSESSION NOTICE
[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited ('LTF') w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice.

Loan Account Number	Borrower/s/ Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken
			Date	Outstanding Amount (₹)	
MUMHL17002816 & MUMHL18000762	1. Nitin Kharat 2. Supriya Kharat	All The Piece And Parcel Of The Property Address: - Flat No. 1007 Admeasuring 41.81 Sq.mtrs Rear Carpet Area On The 10 Th Floor, B Wing, In The Building Known As "Merathon Nexworld Aura Gadvdi Road, Betawade Village, Dombivali East Thane Maharashtra India 400612	07-07-2023	Rs. 30,71,067.14 /- As on 03-07-2023	29-09-2023 Symbolic Possession

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Sd/-
Date: 05.10.2023 **Authorized Officer**
Place: Mumbai For L&T FINANCE LIMITED

kotak

Kotak Mahindra Bank Limited
CIN - L65110MH1985PLC038137
Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Tel: +91 22 6166 0001, **Fax:** +91 22 6713 2403
Website: www.kotak.com **Email:** KotakBank.Secretarial@kotak.com

NOTICE is hereby given that the below mentioned share certificates of the Bank have been lost/misplaced and the holders thereof have applied to the Bank for effecting issue duplicate certificate(s).

Any person who has a claim in respect of the said shares should lodge his/her claim with the Bank's Registrar & Transfer Agent, KFin Technologies Limited at Selenium building, Tower-B, Plot No.31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032 within 7 days from the date of this Notice, failing which the Bank will proceed to issue 'Letter of Confirmation' (in lieu of duplicate certificate(s)) to the concerned holder(s), in accordance with the applicable provisions of law, without any further intimation:

Folio No.	Name of the holder(s)	Certificate No.	Distinctive Nos. From	Distinctive Nos. To	No. Of Shares
KMF802015	Lalit Kumar Patel / Gitaben Lalit Patel	801929	915414587	915416586	2000
KMF009954	Chandanben Biharilal Doshi / Jitendra Biharilal Doshi	226155	22553828	22553927	100
		226156	22553928	22554027	100
		801211	914322585	914322984	400
KMF076308	Mahadeo Prasad Bhimsaria	404223	95823030	95823229	200
		506497	229476257	229476856	600

For **KOTAK MAHINDRA BANK LIMITED**
Sd/-
Avan Doomasia
Mumbai, October 04, 2023 Company Secretary

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS

0070866177-1

CHANGE OF NAME

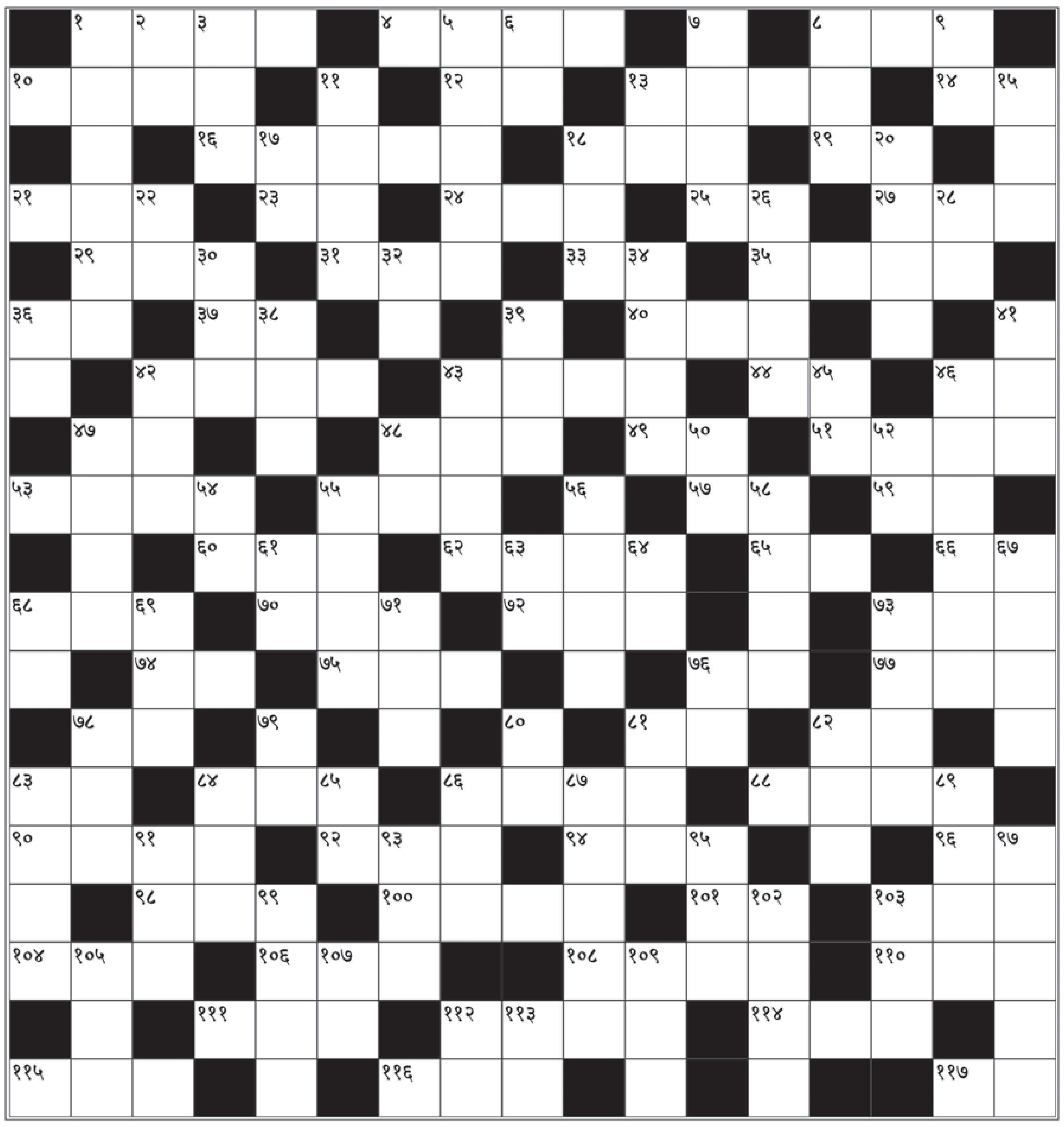
I, Atul Ajit Kolaskar S/o Ajit Manohar Kolaskar R/o Flat-No.1401 A1 Basant-Chs Puraniks Kavyadhara Kolshet-Road, Dhokali Thane West Maharashtra-400607, have changed my minor daughter's name from Nishka Atul Kolaskar to Nshka Atul Kolaskar aged-14-Years.

0040691885-1

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

नवाकाळ शब्दकोडे-६७६



आडवे शब्द – १. बहुयाबोळ ४. हिमालयाच्या आसपास आढळणारा वृक्ष, याचे लाकूड बांधकाम, जहाजबांधणी वगैरेसाठी वापरतात ८. तहानलेला १०. मृतदेह १२. रमलेला १३. लोकवार्ता १४. तपास, शोध १६. सद्वर्तन १८. सुगंध १९. होम, यज्ञ २१. इस्रायली गुप्तहेर संस्था २३. समीक्षा २४. लादी २५. शान, वैभव २७. कक्ष, हॉल २९. गती, प्रेरणा ३१. उपवासाचा गोड कंद ३३. वल्लरी, मुलींचे एक नाव ३५. हिंदूंचे दुसरे युग ३६. सुंठीचे पूर्वरूप ३७. ओरखडा ४०. दरारा, धाक ४२. जनानखाना, अंतःपूर ४३. प्रिय सखी, शाकुंतल नाटकात शकुंतलेची मैत्रीण ४४. प्रचलित ४६. वैयक्तिक, स्वतःचे ४७. अभिप्राय ४८. योग्य, पात्र ४९. फायदा ५१. एखादी गोष्ट न करण्यास सांगणे, वाळीत टाकणे ५३. भजनात वापरले जाणारे एक वाद्य, मृदुंग ५५. स्फोट, मोठा आवाज ५७. तुरुंग ५९. मुक्काम ६०. छोटा ६२. गायनातील एक राग ६५. वजनदार ६६. जिव्हा ६८. प्राक्तन, प्रारब्ध ७०. शिरकाण ७२. तोंड, मुख ७३. दंड व मनगट यांना जोडणारा भाग ७४. लहर, इच्छा ७५. गोळा, लपका ७६. सुविधा ७७. ताण, टेन्शन ७८. दिवंगत ८१. पक्का ८२. कपट ८३. तिरळा ८४. पंजाबी लोकनृत्य ८६. आयतोबा, काम न करता आयते खाणारा ८८. स्वार्थी ९०. गोड पदार्थ, बासुंदी वगैरेला सुगंध आणणारा पदार्थ ९२. प्रवास ९४. धीर, बळ, उत्साह ९६. झोपमोड ९८. लेंगा वगैरेसाठी पूर्वी वापरले जाणारे जाडेभरडे कापड १००. उत्सवाचा दिवस १०१. मित्र १०३. लिहिता वाचता येणारा १०४. भूमी १०६. पक्षाघात, एक बाजू पांगळी होणे १०८. पशू ११०. आवश्यकता १११. निरर्थक बडबड ११२. नौदल ११४. नागाचा निःश्वास ११५. शेतकरी ११६. रामजन्माची तिथी ११७. ढळलेला

उभे शब्द – १. अशा लोकांची पावले वंदावीत असे संतांनी सांगितले आहे २. सातू ३. उत्तराधिकारी ५. डाळढोकळी, पोळीभाजीचा सोपा विकल्प ६. दंत ७. धन, वित्त ८. तिसरी तिथी ९. फिकीर, पर्वा ११. विसार, उचल १३. अथवा १५. गूढ, खोल १७. गर्दी १८. चारित्र्यवान २०. भीम आणि दुर्योधनाचा आवडता युद्धप्रकार २२. पाकळी २६. धार्मिक स्थळाला चाललेले प्रवासी २८. तुळई ३०. भाकरीचे एक धान्य ३२. नक्षत्र, ग्रहमालेचा जनक ३४. खिडकीची काच ३६. हुकूम ३८. एक मत्स्यप्रकार, सामन ३९. चंद्र ४१. घड्याळातील घंटा ४२. रात्रीचा पाऊस ४३. कैकेयीचे एक नाव ४५. धाटणी, शैली ४६. हलगर्जीपणा ४७. सारवासारवी ४८. तिबेटी धर्मगुरू ५०. उपासमार ५२. कल्याण ५४. पाणी ५५. श्रीमंत, धनिक ५६. एकूण ५८. पांडवांनी केलेला यज्ञ ६१. साद ६३. रामाचा मुलगा ६४. वर्षे, संवत्सर ६७. विश्वास ६८. मगर ६९. पुष्कळ ७१. नमक, मीठ ७३. मध्ययुगीन काळातील पोलीस अधिकारी ७६. चंद्र ७८. कमळाचा देठ ७९. कैफ, अंमल, नशा, तार ८०. जलद, त्वरित ८१. ज्ञात ८२. त्वचा ८३. कारस्थानी ८४. खजिना ८५. फुफ्फुसाचे आजार पसरवणारा कीटक, मच्छर ८६. लोहाराचे एक अवजार ८७. खात्री करून घेणे ८९. मंत्राक्षर, मूळाक्षर ९१. दूध काढणे ९३. भ्रामक, डोळ्यांना फसवणारा ९५. देवांचा राजा ९७. गरजू, अडलेला ९९. गोंगाट १०२. जमिनीची धूप रोखणारी झाडे, कांदळवन १०३. समुद्र १०५. चिकित्सा १०७. सत्त्व १०९. आद्य कीर्तनकार ११२. आवेश ११३. पत्त्यांचा एक खेळ •

नवाकाळ कोडे क्रमांक ६७५ चे उत्तर

आडवे शब्द : १. कौमुदी ३. प्रागतिक ६. चकोर ९. संविधान ११. पलाण १२. थेरडा १४. लक्षवेधी १६. कनक १८. घाट २०. डूल २१. काकडा २२. कोष्टक २४. मातबरी २६. गेयता २८. शेळी २९. अप्रामाणिक ३१. घन ३३. चलाखी ३५. हौदा ३६. यमक ३८. थवा ४०. काबुली ४१. सासर ४३. हलवा ४५. मनःपूत ४६. द्रव ४७. धीरोदात्त ४९. पटकन ५१. सराफ ५३. कामिनी ५५. रडार ५७. पळ ५९. डबीर ६०. सरवा ६२. शहानिशा ६४. लांब ६५. बालेकिल्ला ६६. साल ६८. आब ६९. कापालिक ७१. गाथा ७२. वयोवृद्ध ७४. लड ७५. पोप ७८. खूर ७९. शोकगीत ८१. तरणी ८२. वैराण ८५. कळप ८८. धन ८९. बडवा ९१. हेका ९३. सर्वसमावेशक ९४. भला ९५. पादप ९७. टेहळणी ९९. पारी १००. मठ १०१. विपरीत १०३. विकल १०६. कुस्ती १०७. वात्रट १०८. भाऊबीज ११०. हाकाटी १११. सफल ११२. माफक ११३. लागीर ११४. यजन

उभे शब्द : १. कौतुक २. दीपक ३. प्राणघातक ४. तिथे ५. करडू ७. कोलकाता ८. रक्षक ९. संधी १०. धारिष्ट १३. डालगे १५. वेडा १७. नष्टप्राय १९. टब २२. कोळी २३. कर्जदार २४. माणिक २५. रीघ २७. यत्न २८. शेखी ३०. मामलेदार ३२. नथ ३३. चबुतरा ३४. लाली ३५. हौस ३७. कलप ३९. वामन ४०. कापूस ४१. सावकार ४२. अधीर ४४. वाटप ४८. रोडावलेला ५०. कळक ५२. फडशा पाडणे ५४. नीलांबर ५६. पौर ५८. पाशबद्ध ६०. सल्लागार ६१. वासा ६३. निकाल ६७. लवकर ६८. आवृत्त ७०. कपोत ७३. योगी ७६. परवशता ७७. अवैध ७८. खूण ८०. सळसळ ८३. रानभरी ८४. तोंडपाठ ८६. पर्वणी ८७. सामाजिक ९०. वाद ९२. काटेरी ९६. पवित्रक ९८. हतभागी ९९. पाऊस १००. मस्ती १०२. पट १०३. विजय १०४. लहान १०५. बटीक १०६. कुल १०७. वाफ १०९. ऊर

अजित पवारांची दादागिरी! शिंदेंना ठेंगा! पुणेही घेतले

पान १ वरून

मिळणार हे आधीच ठरले होते. त्यानुसार हे घडले आहे. दादा कधीच नाराज नव्हते. राष्ट्रवादीचे सुनील तटकरे म्हणाले की, अजित पवार नाराज नाहीत. राष्ट्रवादीच्या मंत्री आणि आमदारांच्या मनातही अशी नाराजी नाही. आम्हाला जे मिळाले आहे ते योग्य आहे.

या यादीनुसार अजित पवार (पुणे), अकोला (राधाकृष्ण विखे-पाटील), सोलापूर आणि अमरावती (चंद्रकांत पाटील), भंडारा (विजयकुमार गावीत) बुलडाणा (दिलीप वळसे पाटील), हसन मुश्रीफ (कोल्हापूर), धर्मरावबाबा अत्राम (गोंदिया), धनंजय मुंडे (बीड), संजय बनसोडे (परभणी), अनिल पाटील (नंदूरबार), सुधीर मुनगंटीवार (वर्धा) यांच्याकडे पालकमंत्रिपदाची जबाबदारी देण्यात आली आहे. गुलाबराव पाटील यांच्याकडे जळगाव आणि बुलडाणा जिल्ह्याची जबाबदारी होती. त्यातील बुलडाणा जिल्ह्याचे पालकमंत्रिपद वळसे-पाटील यांना देण्यात आले आहे. दिपक केसरकर यांच्याकडे मुंबई शहर आणि कोल्हापूर यापैकी कोल्हापूरचे पालकमंत्रिपद नव्या मंत्र्यांना देण्यात आले आहे. अतुल सावे यांच्याकडील जालना आणि बीड या जिल्ह्यांपैकी बीडचे पालकमंत्रिपद नव्या मंत्र्यांकडे सोपविण्यात आले आहे. सुधीर मुनगंटीवार यांच्याकडील चंद्रपूर आणि गोंदियापैकी गोंदियाचे पालकमंत्रिपद काढून घेण्यात आलेले आहे. राधाकृष्णा विखे-पाटील यांच्याकडे अकोलाऐवजी सोलापूर या जिल्ह्याचे पालकमंत्रिपद सोपवण्यात आले आहे.

देवेंद्र फडणवीसांकडे एकापेक्षा अनेक जिल्ह्यांची पालकमंत्रिपदे होती. त्यांच्याकडून हा भार काढून नवीन मंत्र्यांना देण्यात आला आहे. उपमुख्यमंत्री देवेंद्र फडणवीस यांच्याकडे नागपूर, गडचिरोली, वर्धा, अमरावती, अकोला, भंडारा, गोंदिया या जिल्ह्याची जबाबदारी होती. नवीन यादीनुसार ते नागपूर, गडचिरोली या जिल्ह्यांचे पालकमंत्री असतील. तर वर्धा, अमरावती, अकोला, भंडारा, गोंदिया यांची जबाबदारी नवीन मंत्र्यांना देण्यात आली आहे.

राज्यातील पालकमंत्री नियुक्तीचा तिढा मागील अनेक दिवसांपासून सुटत नव्हता. अजित पवार गट सरकारमध्ये सहभागी झाल्यानंतर या पालकमंत्रिपदाच्या वाटपावरून शिंदे गट आणि अजित पवार गटात संघर्ष आणि रस्सीखेच सुरू झाली. त्यावरून झालेल्या वादातून स्वातंत्र्यदिनी अनेक जिल्ह्यांत पालकमंत्र्यांऐवजी मंत्री व प्रशासकीय अधिकाऱ्यांनी झेंडावंदन केले होते. अजित पवार गेले काही दिवस नाराज असल्याचे म्हटले जात होते. केंद्रीय गृहमंत्री अमित शहा आणि भाजपचे अध्यक्ष जे. पी. नड्डा मुंबई दौऱ्यावर असताना अजित पवार त्यांना भेटायला गेले नव्हते. काल मंत्रिमंडळाच्या बैठकीलाही त्यांनी दांडी मारली होती. ते आजारी असल्याचे कारण देण्यात आले. अखेर मुख्यमंत्री एकनाथ शिंदे काल रात्री उपमुख्यमंत्री देवेंद्र फडणवीस यांच्यासह दिल्लीला गेले. तिथे केंद्रीय गृहमंत्री अमित शहा यांच्याशी त्यांनी चर्चा केली. या बैठकीत पालकमंत्रिपदावर तोडगा निघाला. दिल्लीहून परतल्यानंतर आज सकाळी मुख्यमंत्र्यांनी राज्यातील १२ जिल्ह्यांच्या पालकमंत्र्यांची सुधारीत यादी बुधवारी जाहीर केली.

मातोश्री सहकारी सूतगिरणी घोटाळा

पान १ वरून

खोटे आकडे उभारून शासनाकडून अनुदान लाटले. तसेच शासनाकडून सर्व्हे न करता या सर्व सूत गिरण्यांनी खाजगी लेखा परीक्षकां(ऑडिटर) कडून आकडेवारीमध्ये फेरबदल करून घेतले. राज्याचा १२ हजार कोटींचा घोटाळा यातून समोर आला आहे. या संदर्भातील तक्रार दाखल झाली, तेव्हा या संपूर्ण प्रकरणाची चौकशी करण्याचा निर्णय राज्य सरकारने घेतला. याच पार्श्वभूमीवर मुंबई उच्च न्यायालयाच्या नागपूर खंडपीठाकडे एक याचिका देखील दाखल करण्यात आली. त्यानंतर आता आयकर विभागाकडून राज्यातील चार सूत गिरण्यांवर कारवाई सुरु करण्यात आली आहे. यात काँग्रेसचे आमदार कुणाल पाटील यांच्या सूतगिरणीचीदेखील चौकशी सुरू आहे. तसेच चौकशीत नागपूरच्या दोन सूत गिरण्यांचाही समावेश आहे.

'डीन'ला शौचालय साफ करायला लावणे भोवले

पान १ वरून

दरम्यान, आज हेमंत पाटील यांच्याविरोधात छत्रपती संभाजीनगरमधील घाटी रुग्णालयात महाराष्ट्र राज्य वैद्यकीय शिक्षक संघटनेच्या वतीने जोरदार घोषणाबाजी करत आंदोलन करण्यात आले. ही घटना अतिशय अवमानकारक असून यामुळे वैद्यकीय अध्यापकांमध्ये तीव्र नाराजी आहे, अशी माहिती वैद्यकीय शिक्षण संघटनेचे अध्यक्ष डॉक्टर भारत सोनवणे यांनी दिली आहे. यानंतर संघटनेच्या वतीने अधिष्ठाता डॉ. संजय राठोड यांना निवेदन देण्यात आले. यात म्हटले की, महाराष्ट्रातील विविध शासकीय वैद्यकीय महाविद्यालयामध्ये मागील कित्येक वर्षांपासून अपुऱ्या प्रमाणात मनुष्यबळ आहे. तरीही या परिस्थितीत डॉक्टर्स, नर्सेस, तंत्रज्ञ, वर्ग-३ व वर्ग-४ कर्मचारी प्रचंड कामाचा ताण सहन करून अविरत सेवा देत आहेत. प्रशासनाने या बाबीची तत्परतेने दखल घेऊन वर्ग-१ ते वर्ग-४ तसेच आवश्यक त्या सर्व यंत्रसामुग्री व सोयीसुविधा तत्काळ उपलब्ध करून द्याव्यात, जेणेकरुन अशा घटना घडणार नाहीत.

छापेमारीनंतर आप खासदार संजय सिंह यांना अटक

पान १ वरून

आहे. आम आदमी पक्षाने ईडीच्या छापेमारीचा निषेध केला आहे. दिल्लीतील मद्य धोरण घोटाळ्याच्या सुरू असलेल्या तपासात आप नेत्यांना अडकवण्याचा हा प्रयत्न आहे. तसेच सिंह यांनी मोदींना प्रश्न विचारल्यामुळे ही ईडीची कारवाई सुरू आहे, असा आरोप आपच्या प्रवक्त्या रीना गुप्ता यांनी केला आहे. रीना गुप्ता म्हणाल्या की, सिंह हे सातत्याने पंतप्रधान नरेंद्र मोदी व अदानी संबंधांवर प्रश्न उपस्थित करत होते. त्यामुळेच त्यांच्यावर ईडीने कारवाई सुरू केली आहे. याआधीही संजय सिंह यांच्या निवासस्थानी छापे टाकण्यात आले होते. पण त्या तपासात कोणतेही पुरावे आढळले नाहीत. तसेच यावेळीही होईल.

सरकारी रुग्णालयांत मृत्युतांडव

पान १ वरून

घेतले जाणार नाही, अशी कानउघाडणी मुंबई हायकोर्टाचे मुख्य न्यायमूर्ती देवेंद्रकुमार उपाध्याय यांनी केली. या याचिकेवर आता राज्य सरकारने गुरुवारी तातडीने आपली भूमिका मांडावी असे निर्देश खंडपीठाने दिले आहेत.

दरम्यान, नांदेडच्या रुग्णालयात २२ वर्षीय अंजली वाघमारे या महिलेला प्रसूतीसाठी दाखल करण्यात आले होते. शनिवारी सायंकाळी या महिलेची नैसर्गिक प्रसूती होऊन तिने मुलीला जन्म दिला. शनिवारीच नवजात मुलीचा मृत्यू झाला. त्यानंतर महिलेची प्रकृती बिघडली. आज महिलेचा उपचारादरम्यान मृत्यू झाला.

बदला घेण्यासाठी ईडी आहे का? कोर्टाचा सवाल

पान १ वरून

अन्य एका प्रकरणात या दोघांना अटक करण्यात आली. या दोघांनी पीएमएलएच्या कलम १९ अंतर्गत ही अटक बेकायदा असल्याचा दावा करत सर्वोच्च न्यायालयात याचिका दाखल केली.

आरोपींची पहिल्या तक्रारीची चौकशी सुरू असतानाच ईडीने दुसऱ्या तक्राबद्दल समन्स बजावले. या घटनांची क्रमवारी पाहिली तरी ईडीची हेतुपुरस्सर काम करण्याची पद्धत दिसते, असे निरीक्षण न्यायालयाने नोंदवले. 'ईडीने पारदर्शक, निष्पक्षता आणि सत्यतेच्या मूलभूत मापदंडांचे पालन केले पाहिजे. ईडीची कारवाई सूड घेण्याच्या भूमिकेतील नसावी. तसेच अटकेचे कारण सिद्ध करण्यासाठी केवळ रिमांडचा आदेश देणे पुरेसे नाही. ईडी ही देशातील आर्थिक गुन्ह्यांना आळा घालणारी एक प्रमुख तपास यंत्रणा असल्याने, ईडीची प्रत्येक कृती पारदर्शक, कायदेशीर आणि न्याय्य मानकांशी सुसंगत असणे अपेक्षित आहे,' अशा शब्दांत न्यायालयाने ईडीला फटकारले.

खंडपीठाने म्हटले की, २००२ च्या कठोर कायद्यांतर्गत व्यापक अधिकार असलेल्या ईडीच्या वर्तनात सूडबुद्धीची अपेक्षा नाही. या संस्थेने अत्यंत जबाबदारीने आणि अत्युच्च निष्पक्षतेने काम केले पाहिजे. या प्रकरणात ईडीला या निकषांनुसार आपली जबाबदारी पार पाडताना अपयश आल्याचे दिसत आहे.

बंसल बंधुंच्या अटकेचे कारणही ईडीच्या अधिकाऱ्यांनी त्यांना तोंडी वाचून दाखवले होते. अटकेवेळी आरोपींना अटकेच्या कारणांची एक लेखी प्रत देणे आवश्यक आहे, असे सांगत न्यायालयाने ईडीला फटकारले. तसेच, संचालकांची अटक बेकायदा ठरवून न्यायालयानं त्यांची तात्काळ सुटका करण्याचे आदेश दिले.

महाराष्ट्र राज्य मार्ग परिवहन महामंडळ : कार्यकारी अभियंता, मुंबई प्रदेश किरोल रोड : विद्याविहार [पश्चिम] : मुंबई-400 086

Email. eemumbai@rediffmail.com Phone 022-25136303

क्र.राप / काअमुं / ईनिविदा / 590 दिनांक: 03/10/2023

ई–निविदा सुचना क्रमांक 04 सन 2023–24

कार्यकारी अभियंता, रा.प. मुंबई प्रदेश, किरोल रोड, विद्याविहार [प] मुंबई–86 दूरध्वनी क्र. 25136303 हे सार्वजनिक बांधकाम खाते महाराष्ट्र राज्य यांचेकडे योग्य त्या वर्गात नोंदणीकृत तसेच राज्य व केंद्र शासनाच्या संस्था यांचेकडे नोंदणीकृत व योग्य त्या वर्गात वर्गीकरण केलेल्या तसेच काम क्र. 1 करीता अनोंदणीकृत परंतु अनुभवी व तांत्रिक/आर्थिक दृष्टया सक्षम असलेल्या ठेकेदारांकडुन ई–निविदेकरीता निविदा मागवित आहेत.

ई-ID क्रमांक	कामाचे नाव	कामाची अंदाजीत रक्कम रु
949455_1	रा.प. रत्नागिरी विभागातील लांजा बसस्थानकाचे नुतनीकरण करणे. (उर्वरीत काम)	15254170.00
949455_2	रा.प. मुंबई विभागातील परळ आगारात विद्युत सबस्टेशन बांधणे. (दुसरी मागणी)	6187096.00

ई-निविदेचे वेळापत्रक

क्र.	महामंडळाचा टप्पा	दिनांक	वेळ
1.	निविदा डाउनलोड व विक्री व तयार करणे	05.10.2023	10.00
2.	ऑनलाईन निविदा विक्री बंद करणे	16.10.2023	16.00
3.	तांत्रिक व वाणिज्य लिफाफा उघडणे, शक्य झाल्यास	18.10.2023	10.00
4.	देकार पुर्व बैठक (काम क्र. 1 साठी)	10.10.2023	11.00

टीपः– 1. सर्व पात्र/इच्छुक निविदाकरांनी निविदा पत्रात डाऊनलोड करण्यासाठी व निविदा प्रक्रियेत भाग घेण्यासाठी ई–निविदा प्रणालीच्या https://mahatenders.gov.in वर मदत घेणे आवश्यक आहे. तसेच महामंडळाच्या www.msrtc.gov.in या संकेतस्थळावर उपलब्ध आहे.
2. काम क्र. 2 साठी सदरील प्रकारचे काम केलेल्याचा अनुभव असणे आवश्यक असुन सदरील कामासाठी महानगरपालिका/ बेस्ट कार्यालयाकडुन लागणारी परवानगी ठेकेदारांनी स्वखर्चाने घेणे आवश्यक राहील.
3. इतर अटी व शर्ती ई–निविदा नमुन्यामध्ये पहावयास मिळतील. सदर कामांची एक अथवा सर्व ई–निविदा कोणतेही कारण न देता रद्द करण्याचे अधिकार सक्षम प्राधिकारी यांनी राखून ठेवले आहेत.

कार्यकारी अभियंता
रा.प.मुंबई प्रदेश (कुर्ला)

THE NEW SARVAJANIK EDUCATION SOCIETY'S
K. V. K. GHATKOPAR SARVAJANIK SCHOOL
Ghatkopar (West), Mumbai 400086.
APPLICATIONS ARE INVITED FOR THE POST OF HEAD TEACHER (PRIMARY ENGLISH MEDIUM SECTION) FOR GOVT. AIDED MINORITY SCHOOL
Required qualifications are HSC with D.Ed and total 05 Years of full time teacher's experience in recognized Primary School along with Diploma in School Management as per Government GR. Candidates must have ability to correspond & communicate in English & Marathi. Applicants who are already employed in schools run by our Society should send their application through proper channel. Apply to "Executive Secretary" on or before 12th Oct. 2023
Add: The New Sarvajanik Education Society, Chhadha Building, Ground Floor, Plot No. 95, Scheme 57, Near Lijjat Papad, off. Gate No. 4, R. A. Kidwai Road, Wadala, Mumbai - 400 031.

TENDER NOTICE
Reputed Civil contractors invited for Building Structural Repairing, Water Proofing, Painting, & allied works
"GOKUL C.H.S LTD."
Plot No.14, Sector-19A, Nerul, Navi Mumbai 400 706
Application & tender fees Rs. 5000/- Cash (Non-Refundable) shall be submitted at Consultant office between 11:00 am to 5:00 pm on dated 05/10/2023 to 11/10/2023
Blank tender documents will be issued to the applicants only at Consultant office between 11:00am to 5:00 pm on dated 12/10/2023
Sealed tenders shall be submitted at Society office between 10:00 am to 05:00 pm on or before dated 23/10/2023
PROJECT MANAGEMENT CONSULTANTS
M/s Suyog Structural Design Consultant's
Office Address: 103, 1st Floor, Technocity Building, Plot No. X-5/3, Near Hotel Sarovar Portico, TTC Industrial Area, MIDC Mahape, Navi Mumbai. Phone No. – 022 277 80 666

महावितरण सूत्रधारी कंपनी मर्यादित (महाराष्ट्र शासन उपक्रम)
ई-निविदा सुचना
मुख्य अभियंता (स्था.), एमएसईबीएचसीएल मुंबई, ई-निविदा क्र. CEC/MSEBHCL/MUM/TECH/T-36-2023-24 ला आमंत्रित करत आहेत बिड कागदपत्रे ०५.१०.२०२३ पासुन वेबसाइटवर उपलब्ध होतील. अधिक तपशीलसाठी आणि अद्यतनांसाठी आमच्या वेबसाइट www.mahadiscom.in, ई-निविदा दुव्यास https://etender.mahadiscom.in ला भेट द्या. Ph-022-22608383
HO PR No. 367 Dt. 03.10.2023 मुख्य अभियंता (स्थापत्य)

INDIA'S BEST PERFORMING PORT
जवाहरलाल नेहरू बंदर प्राधिकरण
बंदर नियोजन आणि विकास विभाग
संक्षिप्त ई-निविदा सूचना
निविदा क्र.: पीपीडी/डीजीएम-दोन /सिटी क्रॅश बॅरीअर /टी- 22 (R)/2023 दिनांक 25.09.2023
जवाहरलाल नेहरू पोर्ट प्राधिकरण "जेएन पोर्ट कस्टम बाउंड परिसरातील सामान्य रेल्वे यार्डमधील रेल्वे लाइन क्रमांक टी-3 आणि निर्गम मार्गादरम्यान मेटल क्रॅश बॅरियर निश्चित करणे" या कामासाठी या निविदेमध्ये करार निविष्ट केलेल्या "किमान अर्हताकारी निकषांची" पूर्तता करणाऱ्या अनुभवी कंत्राटदारांकडून दोन लिफाफ्यांमध्ये "ऑनलाइन" टक्केवारी दर तत्वावर निविदा मागवीत आहेत. कामाचा अंदाजित रु. 1,93,45,061/- इतका आहे. पूर्ण भरलेल्या इ- निविदा दिनांक 19.10.2023 रोजी 1500 वाजेपर्यंत किंवा त्यापूर्वी "ऑन लाईन" मागविण्याची तपशीलवार सूचना तसेच निविदा दस्तऐवज जेएनपीएच्या www.jnport.gov.in आणि https://gem.gov.in या संकेतस्थळांवर उपलब्ध आहे. GeM Bid no.: - GEM/2023/B/4036926
मुख्य महाव्यवस्थापक
(बंदर नियोजन आणि विकास विभाग)

नवी मुंबई महानगरपालिका
शहर अभियंता विभाग
निविदा सुचना क्र.नमुंमपा /शहर अभियंता विभाग/ 258/2023-24
कामाचे नाव :- (87835) कोपरखैरणे विभागातील बोनकोडे गावातील हलदर देऊ नाईक उदयान, सेक्टर 12सी ते मरिना पॅलेस सोसायटी भूखंड क्र.बी-94 पर्यंतच्या मुख्य रस्त्याची TWT पध्दतीने सुधारणा करणे.
अंदाजपत्रकीय रक्कम रु. :- 2,43,88,242/-
निविदा पुस्तिका ई-टेंडरिंग (E-Tendering) संगणकप्रणालीच्या https://nmmc.etenders.in या संकेतस्थळावर व नमुंमपाच्या www.nmmc.gov.in या संकेतस्थळावर दिनांक 05/10/2023 रोजी प्राप्त होतील. निविदेचे सादरीकरण https://nmmc.etenders.in या संकेतस्थळावर Online करण्याचे आहे. ई-निविदा ई-टेंडरिंग (E-Tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडचणींसाठी सदर संकेतस्थळावर दिलेल्या हेल्प डेस्क नंबर वर संपर्क करावे.
कोणतीही निविदा स्विकारणे अथवा नाकारण्याचा अधिकार मा. आयुक्त, नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.
सही/-
शहर अभियंता
नवी मुंबई महानगरपालिका
जाक्र-नमुंमपा/जसं/जाहिरात/751/2023

अनुसूची II
फॉर्म बी
जाहीर उद्घोषणा
(नादारी आणि दिवाळखोरी (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)
सोनार्च इंटरनॅशनल प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	तपशील	तपशील
१.	कॉर्पोरेट धनकोचे नाव	सोनार्च इंटरनॅशनल प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट धनकोच्या स्थापनेचा दिनांक	१९.०२.२००८
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट धनकोची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४.	कॉर्पोरेट धनकोचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U51900MH2008PTC179108
५.	कॉर्पोरेट धनकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	बी-११२, हिंद सौराष्ट्र इंडस्ट्रियल इस्टेट, मरोळ नाका, अंधेरी (पूर्व), मुंबई महा. ४०००५९ भारत.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	०४.०९.२०२३
७.	कॉर्पोरेट धनकोचे परिसमापन सुरू होण्याचा दिनांक	०४.०९.२०२३ (परिसमापकांना दि. ०३.१०.२०२३ रोजी आदेश सूचित करण्यात आला.)
८	परिसमापकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. विमल कुमार अग्रवाल IBBI/IPA-001/IP-P00741/2017-2018/11247
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	कार्यालय क्र. ४, तळमजला, सी विंग, शांती ज्योत बिल्डींग, बालाजी नगर, रेल्वे स्टेशनजवळ, भाईंदर पश्चिम, ठाणे पिन ४०११०१. ईमेलः cirp.sonarch@gmail.com / vimal@vpagrawal.in
१०	दावा सादर करण्याचा अंतिम दिनांक	१७.१०.२०२३

याद्वारे सूचना देण्यात येते की, मान. राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी सोनार्च इंटरनॅशनल प्रायव्हेट लिमिटेडचे परिसमापन सुरू करण्याचे आदेश दिनांक ४ सप्टेंबर, २०२३ रोजी दिले आहेत.
सोनार्च इंटरनॅशनल प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यासह १७ ऑक्टोबर, २०२३ रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. ९ समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.
अंतरिम ठराव व्यावसायिकाचे नाव आणि स्वाक्षरीः विमल कुमार अग्रवाल
दिनांक आणि ठिकाण : ०५.१०.२०२३, मुंबई